

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-645/ND/2018

IN THE MATTER OF:
M/s. BLS Polymers Ltd.

...PETITIONER

Vs.

M/s. Shreemo Wires Pvt. Ltd.

...RESPONDENT

Section

Under Section 8 & 9 of IBC

Order delivered on 20.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :

For the Liquidator

:Ms. Nibruti Samal, Advocate.

ORDER

The Registry is directed to verify whether notice has been sent or not to the corporate-debtor in this matter.

Further heard the submissions made by the counsel for the Liquidator. The second quarterly Progress Report for the period of ending 31st December, 2019 submitted by the counsel for the Liquidator as per Regulation 5 of IBBI Regulation Process, 2016 is taken on record, with just exceptions. The Liquidator is directed to submit further development in the matter after four weeks. Matter is adjourned to 02.03.2020.



(P.S.N. Prasad)
Member (J)